

GAHC030002732021



THE GAUHATI HIGH COURT
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

Case No. : PIL/4/2021

Zofa Welfare Organization (ZWO) Mizoram
R/b Rev.Robawia, President, ZWO

VERSUS

State of Mizoram and 5 Ors.
R/b Chief Secretary, Govt. of Mizoram, Aizawl 2:State of Mizoram
R/b Secretary

Home Dept.

Govt. of Mizoram

3:The Secretary
Dept. of States Ministry of Home Affairs
North Block Cabinet Secretariat
Raisina Hill
New Delhi
Pin-110001

4:Chairman/ General Secretary
National Human Rights Commission
Manav Adhikar Bhawan

Block-C
GPO Complex

INA New Delhi - 110023.

5:Secretary to the Govt. of Mizoram
Dept. of Personnel and Administrative Reforms (DPandAR)
Aizawl
Mizoram.

6:The Under Secretary
Finance Dept.
Govt. of Mizoram
Aizawl
Mizora

Advocate for the Petitioner : Ms. Rosalynn L Hmar

Advocate for the Respondent : Addl. AG/GA, Mizoram for R1,2,5 & 6

**BEFORE
HONOURABLE MR. JUSTICE NELSON SAILO
HONORABLE MRS. JUSTICE SHAMIMA JAHAN
ORDER**

15.07.2026

(Nelson Sailo, J)

Heard Ms. Rosalynn L. Hmar, learned counsel for the petitioner. Also heard Mrs. Vanneihsiami, learned Govt. Advocate appearing for the respondent Nos. 1, 2, 5 & 6 and Ms. Zairemsangpuui, learned CGC appearing for the respondent Nos. 3 and 4.

At the outset, Mrs. Vanneihsiami, learned Govt. Advocate submits that as directed by this Court on 24.06.2026, the State respondents have filed an additional affidavit on 29.06.2026. Referring to the said affidavit, the learned Govt. Advocate submits that the respondent authorities concerned have taken steps for recruitment of driver for the establishment of the State Human Rights Commission. Similarly, the appointment of the Chairperson and members of the

Commission is under process and an appropriate notification will be issued after obtaining the approval of the Governor. Further, the State Finance Department has allocated Rs. 395.72 lakhs to the Commission for meeting the expenditure on salaries, wages, office expenses, etc. This apart, the State Finance Department has allocated Rs. 18.83 lakhs for repairing and renovation of Urban Resource Center, UD&PA for temporary accommodation of Mizoram State Human Rights Commission. On appointed query as to whether the notification for appointment of the Chairperson and members of the Commission has been approved by the Governor, the learned Govt. Advocate submits that she has not received any update instructions in this regard. It is seen that the affidavit was filed on 29.06.2026 and we are in the middle of the month of July, 2026, now and therefore some more updates would be required. The learned Govt. Advocate prays for a weeks' time to get further updates in the matter.

In view of above, let the matter be listed again on 22.07.2026 to enable the learned Govt. Advocate to obtain up-to-date instructions.

JUDGE

JUDGE

Comparing Assistant